

**SHRI C. M. STEPHEN:** For that he must be allowed to make a statement.

**MR. SPEAKER:** The rulings of my predecessor are clear—that there must be an accusation or a reflection on the person—not his grievance. If he has any grievance, that can be separately investigated. But, if anybody has cast any reflection on him, certainly he has a right to explain. Let him point out from the debate. I have gone through the debate. I have no objection for him to quote from the debate any portion which casts reflection on him.

**SHRI C. M. STEPHEN:** So, the subject is open? He can bring it up again to you.

**MR. SPEAKER:** Quite so, certainly.

(Interruptions)

**SHRI VASANT SATHE:** Allegations have been made in the House....

**MR. SPEAKER:** Please point out the allegations that have been made.... (Interruptions) I cannot give you my understanding.

(Interruptions)\*\*

**MR. SPEAKER:** Don't record anything.

**SHRI C. M. STEPHEN:** What is the meaning of your saying 'Don't record'? I take objection.

**MR. SPEAKER:** You may take objection.... I have told you I will give you an opportunity.

**SHRI C. M. STEPHEN:** Under what authority you say, 'Don't record'?

**MR. SPEAKER:** Under the rules no member can make a statement without obtaining prior permission of the Speaker.

**SHRI C. M. STEPHEN:** You have given him permission.

\*\*Not recorded.

**MR. SPEAKER:** No permission was given. Don't misquote me....

(Interruptions)\*\*

**MR. SPEAKER:** Don't record. Papers to be laid.

(Interruptions)\*\*

**MR. SPEAKER:** I will give you an opportunity. Please quote from the debate.

श्री मनीराम बागड़ी ( मथुरा ) : अध्यक्ष महोदय, आप उधर से पार्लेट आफ़ चार्ज उठाने की इजाजत देते हैं, लेकिन उधर से व्यवस्था के प्रश्न को नहीं सुनते हैं। मेरा व्यवस्था का का प्रश्न है आप सुनें। (व्यवधान)

**MR. SPEAKER:** No, no, it is not relevant. It is not a point of order.

Papers to be laid.

12.14 hrs.

PAPERS LAID ON THE TABLE  
ANNUAL REPORT OF CENTRAL SOCIAL WELFARE BOARD, NEW DELHI FOR 1977-78, ANNUAL ACCOUNTS WITH AUDIT REPORT OF KENDRIYA HINDI SHIKSHAN MANDAL, AGRA FOR 1977-78, REVIEW ON AND ANNUAL REPORT OF REGIONAL ENGINEERING COLLEGE, SILCHAR FOR 1977-78 ETC. ETC.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board New Delhi for the year 1977-78, along with the Audited Accounts. [Placed in Library. See No. LT-4418/79].

(2) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1977-78 together with the Audit Report thereon. [Placed in Library. See No. 4418/79.]

(3) (i) A copy of the Annual Report of the Regional Engineering College, Silchar for the year 1977-78 along with the Accounts and the Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1977-78. [Placed in Library. See No. LT-4420/79].

(4) A copy of the University Grants Commission (Disqualification, retirement and conditions of service of Members) (Second Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 16 in Gazette of India dated the 6th January, 1979, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-4421/79].

(5) A copy of the Certified Accounts (Hindi\* version) of the Indian Institute of Technology, New Delhi, for the year 1977-78 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See No. LT-4122/79.]

**NOTIFICATION UNDER INDIAN TELEGRAPH ACT, 1885.**

**THE MINISTER OF COMMUNICATIONS (SHRI BRU LAL VERMA):** I beg to lay on the Table a copy of the Indian Telegraph (Third Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 458 in Gazette of India dated the 24th March, 1979, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No. LT-4423/79.]

**REVIEWS ON ANNUAL REPORTS AND STATEMENTS FOR DELAY OF GANDHI SMRITI SAMITI, NEW DELHI FOR 1977-78 AND RAJGHAT SAMADHI COMMITTEE, NEW DELHI FOR 1977-78.**

**THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions):—

(1) (i) Annual Report of the Gandhi Smriti Samiti, New Delhi for the year 1977-78 along with the Audited Accounts.

(ii) A statement regarding review by the Government on the working of the Gandhi Smriti Samiti, New Delhi, for the year 1977-78.

(iii) A statement showing reasons for delay in laying the papers mentioned at (i) and (ii) above. [Placed in Library. See No. LT-4424/79].

(2) (i) Annual Report of the Rajghat Samadhi Committee, New Delhi, for the year 1977-78 along with the Audited Accounts.

(ii) A statement regarding review by the Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1977-78.

(iii) A statement showing reasons for delay in laying the papers mentioned at (i) and (ii) above. [Placed in Library. See No. LT-4425/79].

**STATEMENT RE. FURTHER TRANCHE OF MARKET LOANS ISSUED BY CENTRA GOVERNMENT IN APRIL, 1979.**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH):** I beg

\*English version of the Accounts was laid on the 5th March, 1979.